

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2909/2023

[Arising out of impugned final judgment and order dated 25-05-2022 in CRLA No. 2682/1982 passed by the High Court of Judicature at Allahabad]

AMAN SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 15987/2023 - EXEMPTION FROM FILING O.T.)

WITH SLP(Crl) No. 3439/2023

(FOR ADMISSION and I.R. and IA No.3598/2023-EXEMPTION FROM FILING O.T.

IA No.48184/2025 - DISCHARGE OF ADVOCATE-ON-RECORD)

Date : 04-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Ms. Mridula Ray Bharadwaj, AOR (Not present)

For Applicant(s)

in IA 48184/2025 Mr. Ramjee Pandey, AOR

For Respondent(s) :

Mr. A.K.Misra. A.G., U.P., Sr. Adv.

Mr. Arup Banerjee, AOR

Mrs. Shweta Yadav., Adv.

Mr. Kumar Rupak, Adv.

Mr. Priyanshu Raj, Adv.

Ms. Arunima Shrivastava, Adv.

Mr. Amitabh Poddar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No.48184 of 2025 in SLP(Criminal)No.3439/2023

Before filing this application, the advocate who has filed this application has not addressed a letter or written communication to the Advocate-on-Record for the petitioner to give a No Objection Certificate. In the absence of any such written communication and proof of service thereof to the Advocate on Record, the application cannot be entertained and accordingly the same is dismissed.

SLP(Civil)No.2909 of 2023

We direct the learned counsel for the petitioner to file on record a compilation of notes of evidence, as directed under the earlier order of this Court within a maximum period of one month from today.

List on 13th May, 2025.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER